

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. SURAJIT DEY

Petition(s) for Special Leave to Appeal (C) No(s). 25075/2012

VINOD KUMAR SHUKLA

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(with appln. (s) for deletion of the name of respondent and office report)

Date : 05/01/2015 This petition was called on for hearing today.

For Petitioner(s) Mr. R. D. Upadhyay, Adv.
 Mr. Braham Singh, Adv.
 Mr. N.S. Vidhudi, Adv.

For Respondent(s) Mr. Ardhendumauli Kumar Prasad, Adv.
 Mr. Shail Kumar Dwivedi, Adv.
 Mr. Aishwarya Pathak, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In respect of Respondent No. 1, counter affidavit is already on record.

In respect of Respondent Nos. 3 to 33, the names have been deleted from the cause title vide Hon'ble Court's order dated 17.12.2014.

Learned Counsel for Respondent No. 1 to take appropriate steps for filing vakalatnama on behalf of Respondent No. 2 by obtaining No Objection Certificate from the earlier Counsel within two weeks.

List the matter on 29.01.2015.

(SURAJIT DEY)
Registrar